THE MINISTER OF FINANCE (SHRI MORARJI R. DESAI): (a) and (b). A statement, giving information in respect of certain Ministries/Departments is laid on the Table of the House. [See Appendix XXI, Annexure No. 14]. Further information is being collected and will be laid on the Table of the House in due course.

12 Noon.

## PAPERS LAID ON THE TABLE

NOTIFICATION PUBLISHING FURTHER AMENDMENTS IN MEDICINAL AND TOILET PREPARATIONS (EXCISE DUTIES) RULES, 1956

THE DEPUTY MINISTER FINANCE (SHRI B. R. BHAGAT): Sir, I lay on the Table, under sub-section (4) of section 19 of the Medicinal Toilet Preparations (Excise Duties) Act, 1955, a copy of the Ministry of Finance (Department of Notification G.S.R. No. 210, dated the 25th March, 1958, publishing further amendments in the Medicinal Toilet Preparations (Excise Rules, 1956. [Placed in Library. See No. LT-669/58.]

## NOTIFICATIONS UNDER SEA CUSTOMS ACT, 1878

SHRI B. R. BHAGAT: Sir, I lay on the Table, under sub-section (4) of section 43B of the Sea Custons Act, 1878, a copy each of the following Notifications of the Ministry of Finance (Department of Revenue):—

- (i) Notification G.S.R. No. 233, dated the 10th April, 1958, publishing an amendment in the Customs Duties Drawback (Spectacle Frames) Rules, 1958.
- (ii) Notification G.S.R. No. 234, dated the 11th April, 1958, relating to the allowance of drawback in respect of dutypaid imported Chrome tanned leather splits used in the manufacture of Chrome Leather Washers.

- (iii) Notification G.S.R. No. 235, dated the 11th April, 1958, publishing the Customs Duties Drawback (Chrome Leather Washers) Rules, 1958.
- (iv) Notification G.S.R. No. 238, dated the 14th April, 1958, relating to the allowance of drawback in respect of dutypaid foreign components, raw materials etc., used in the manufacture of diesel Engines.
- (v) Notification G.S.R. No. 239, dated the 14th April, 1958, publishing the Customs Duties Drawback (Diesel Engines) Rules, 1958.

[Placed in Library. See No. LT-678/58 for (i) to (v).]

Notification publishing Delhi Terminal Tax Rules, 1958

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI B. N. DATAR): Sir, I lay on the Table, under sub-section (2) of section 479 of the Delhi Municipal Corporation Act, 1957, a copy of the Ministry of Home Affairs Notification No. 8/58-D. M. Cor., dated the 7th April, 1958, publishing the Delhi Terminal Tax Rules, 1958. [Placed in Library. See No. LT-679/58.]

## THE APPROPRIATION (No. 2) BILL, 1958—continued.

MR. CHAIRMAN: We now get back to our original discussion of the Appropriation (No. 2) Bill, 1958. Mr. Deb will continue his speech.

Shri S. C. DEB (Assam): Mr. Chairman, the other day I was dealing with the question of the rehabilitation of displaced persons when the House adjourned. Referring to the Cachar District, I was saying that on the I.T.A. scheme a lot of money was spent and that scheme turned out to be a total failure: Recently I heard several thousands of rupees were sanctioned for a co-operative agricultural scheme in Hillara. I do not know what would